

S.No.11

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
15-04-2024 AT 10:30 AM**

**CP(IB) No.97/7/HDB/2018**

**AND**

**Cont. A (IBC) 21/2023 in CP(IB) No.97/7/HDB/2018**

u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

JM Financial Asset Reconstruction Company Ltd

**...Financial Creditor**

**AND**

Bheema Cements Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**Cont. A (IBC) 21/2023**

Learned Counsel Smt Sandhya Rani, for SRA/Contemnor present physically.

Mr. Kandula Prasanna Sai Raghuvver, SRA/ Contemnor present in person.

Compliance not reported. Matter passed over.

Matter called again. learned counsel for contemnor and contemnor present.

Contemnor filed an affidavit praying three weeks' time to comply the direction dated 22.09.2023. The contemnor filed a payment of receipt for Rs. 7,42,220/- in favour of Sai Security Services. In the light of the affidavit for compliance, call on 06.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**